

ITEM NO.207

Court No.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).5900/2012

(From the judgement and order dated 22/05/2012 in CRLA
No.3000/2003, of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

VINAY KUMAR JAIN Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR Respondent(s)

(With appln(s) for stay, permission to file additional documents
and office report)
(FOR FINAL DISPOSAL)

SLP(Cr1) NO. 6271 of 2012
(With appln.(s) for stay and office report)
(FOR FINAL DISPOSAL)

SLP(Cr1) NO. 7059 of 2012
(With appln.(s) for stay and office report)
(FOR FINAL DISPOSAL)

WITH SLP(Cr1) NO. 407 of 2013
(With appln.(s) for c/delay in filing SLP, stay, exemption from
filing O.T., impleadment, exemption from filing O.T. and office
report)
(FOR FINAL DISPOSAL)

Date: 05/05/2014 These Petitions were called on for hearing
today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Shekhar Naphade, Sr. Adv.
 Mr. E.C. Agrawala, Adv.
 Mr. Mahesh Agarwal, Adv.
 Mr. Rishi Agrawala, Adv.
 Mr. Rajesh Kumar, Adv.

Ms. Purnima Bhat, Adv.

For Respondent(s) Mr. Shakil Ahmed Syed, Adv.
 Mr. Mohd. Parvez Dabas, Adv.

 Mr. Sanjay Mani Tripathi, Adv.
 Mr. Kamal Kant Tripathi, Adv.
 Ms. Anu Gupta, Adv.

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Mr. Sanjay Visen, Adv.
Mr. Shantanu Krishna, Adv.

UPON hearing counsel the Court made the following
O R D E R

List all the matters in the third week of
July, 2014.

(O.P. SHARMA)
Court Master

(M.S. NEGI)
Assistant Registrar